

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 214
IB-3423/ND/2019**

**IN THE MATTER OF:
M/s. Reliance Home Finance Ltd.**

...PETITIONER

Vs.

Aarcity Infrastructure Pvt. Ltd. and Anr.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 12.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor

**:Mr. Harsh Sinha, Advocate and
Mr. Abhishek Sharma, Proxy
Counsel.**

For the Respondent/Corporate-debtor

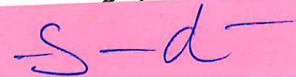
:Mr. Pawan Choudhary, Advocate.

ORDER

Heard the submissions made by the Proxy Counsel for the financial creditor as well as Counsel for the corporate debtor. The Learned Counsel for the corporate debtor has prayed for grant of leave of the Tribunal for filing certain documents in support of his defence. Proxy Counsel for the financial creditor has submitted that they have no objection, therefore leave is granted for filing the documents to the corporate debtor along with the appropriate application within two weeks. Matter is adjourned to **11.05.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)